

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 17.12.2013**

CP No. 48/2013 (OA No. 348/2011) with  
MA No. 161/2013

Mr. Rajendra Arora, counsel for petitioner.

The Contempt Petition has been filed by the petitioner for non-compliance of the order dated 14<sup>th</sup> September, 2011 passed by this Tribunal in OA No. 348/2011.

We have carefully perused the order dated 24.04.2012 filed along with the Contempt Petition. It is a reasoned and speaking order and we are of the view that substantial compliance of the order in question has been made by the respondents, therefore, Contempt Petition does not survive. Hence, the Contempt Petition is dismissed at admission stage itself.

In view of the order passed in the Contempt Petition, no further order is required to be passed in the Misc. Application filed on behalf of the applicant praying for condonation of delay in filing Contempt Petition, as such, the Misc. Application is disposed of.

  
(ARVIND ROHEE)  
JUDICIAL MEMBER

  
(ANIL KUMAR)  
ADMINISTRATIVE MEMBER

Kumawat